

**Number of reserved posts lying vacant in N.T.P.C. Badarpur division**

3913. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that number of reserved posts are lying vacant in the National Thermal Power Corporation, Badarpur Division;

(b) if so, the number of the reserved posts (category-wise) which have been lying vacant stating the period for which these posts have been lying vacant; and

(c) the reasons therefor and the steps contemplated by Government to fill up these vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes Sir.

(b) Details of the vacancies in posts reserved for SC/ST candidates in the various categories are given below:

Group	Vacancies	
	Sc	St
A . . . .	32	17
B . . . .	10	6
C . . . .	79	138
D . . . .	41	68

The Management of the Badarpur Thermal Power Station and Project was transferred to the National Thermal Power Corporation on 1-4-1978. Most of these vacancies were in existence even at the time of the transfer of Management to NTPC.

(c) In spite of repeated efforts by NTPC Management, in view of the general shortage of suitable qualified personnel in the different cate-

gories in which vacancies exists, the required number of SC/ST candidates have not been available to fill up these vacancies. In addition, SC/ST candidates are permitted to apply for outside employment without any restrictions, as a result of which the turn-over among these categories is generally on the higher side, leading to a decrease in the number of SC/ST employees working in the establishment.

In order to fill up reserved vacancies, exclusive advertisements for SC/ST categories and interviews with candidates from these categories with relaxed norms of evaluation have been taken up by NTPC management, in addition to general relaxations in age, experience etc.

**Setting up of new polyester fibre Plants**

3914 SHRI CHINTAMANI JENA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILISERS be pleased to state;

(a) whether it is a fact that Government have recently approved licensing of further capacities to certain State Industrial Development Corporations as reported in "Indian Express" dated 28th January, 1981 for setting up new polyester fibre plants with a capacity of 15,000 tonnes each; if so, the details and the consideration therefor;

(b) whether it is also a fact that Government have recently allowed a public sector 'Bongaigaon' unit to expand their capacity of Polyester fibre from 20,000 tonnes to 30,000 tonnes per annum; and

(c) if so, do Government considering expansion to each of the existing polyester fibre manufacturers in the private sector to 30,000 tonnes per annum to make them at par and economically viable before licensing fresh capacities in the public sector at enormous costs?